

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2504

ANSWERED ON:22.07.2009

PENDING CASES OF ENVIRONMENT CLEARANCE

Ponnam Shri Prabhakar;Reddy Shri Magunta Srinivasulu;Venugopal Shri K. C.;Vinay Kumar Alias Vinnu Shri

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) Whether various projects/proposals including rural electrification are lying pending with the Union Government for want of environmental clearance;
- (b) If so, the details of these projects, State-wise;
- (c) the reasons for such pendency, project-wise;
- (d) the steps taken/proposed to be taken by the Union Government for speedy disposal of these projects/proposals; and
- (e) the time by which all these proposals are likely to be cleared?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINI ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a)&(b) A total of 223 projects awaited Environment Clearance as on 30th June 2009, a table of State-wise and Project-wise break up is enclosed.

(c) to (e) The Environmental Impact Assessment Notification of September, 2006 provides a time limit of 60 days for conveying Terms of Reference to the applicant on receipt of application with all necessary documents. Further, a time limit of 105 days, after the receipt of the complete application with all necessary documents, has been provided for the appraisal and conveying the decision. To reduce the pendency of projects received for environmental clearance, Ministry of Environment & forests has already made concerted efforts in this regard, which inter-alia include, (i) Constitution of additional Expert Appraisal Committees (EACs), (ii) Rationalisation of EACs for appraisal of integrated projects, (iii) Organisation of longer duration meetings of EACs, (iv) Putting the information relating to projects including agenda and minutes of the EAC meetings in public domain on the redesigned web site of the Ministry.